

Name of the Corporate Debtor: **Nayati Healthcare & Research NCR Private Limited**; Date of Commencement of CIRP: **05th July 2024**; List of Creditors as on: **22nd July 2024**

List of operational creditors (Other than Workmen and Employees and Government Dues)

| Sl. No. | Name of creditor | Details of claim received | | Details of claim admitted | | | | | | Amount of contingent claim | Amount of any mutual dues, that may be set-off | Amount of claim not admitted | Amount of claim under verification | Remarks, if any |
|---------|--|----------------------------|----------------|---------------------------|--|-------------------------------------|-----------------------------|------------------------|--------------------------|----------------------------|--|------------------------------|------------------------------------|-----------------|
| | | Date of receipt | Amount claimed | Amount of claim admitted | Nature of claim | Amount covered by security interest | Amount covered by guarantee | Whether related party? | % of voting share in CoC | | | | | |
| 1 | Mr. Hitesh Verma (Proprietor of M/s. Satyam Drugs) | 17 th July 2024 | 30,39,746.00 | 30,39,746.00 | <p>i.27,38,532.00 Principle Amount- As decided by the Hon'ble Court of Ms. Anuradha Shukla Bhardwaj, District Judge (Commercial Court)-02, South District, Saket Court, Delhi</p> <p>ii.2,69,289.00 Interest @10% p.a. from 10.07.2023 to 05.07.2024- As decided by the Hon'ble Court of Ms. Anuradha Shukla Bhardwaj, District Judge (Commercial Court)-02, South District, Saket Court, Delhi</p> <p>iii. 31,925.00 Towards Cost of suit- as per the decree</p> | 0.00 | 0.00 | No | 9.99% | 0.00 | 0.00 | 0.00 | 0.00 | - |

| | | | | | | | | | | | | | | |
|---|--|----------------------------|-----------------------|-----------------------|--|-------------|-------------|----|---------------|-------------|-------------|-------------|-------------|---|
| 2 | Dr. Vivek Phanswal | 22 nd July 2024 | 98,04,480.73 | 98,04,480.73 | i. 69,50,000.00 Principal Amount ii. 20,33,013.73 Simple Interest @ 7.5% p.a. – as agreed between parties iii. 8,21,467.00 Cost of Arbitration Proceeding | 0.00 | 0.00 | No | 32.23% | 0.00 | 0.00 | 0.00 | 0.00 | - |
| 3 | Healthians Research Centre private Limited | 22 nd July 2024 | 1,54,70,615.00 | 1,54,70,615.00 | i. 1,25,00,000 Inclusive of taxes, including TDS of Rs.15,00,000 along with Interest @ 21% p.a.- as agreed between parties ii. 29,70,615.00 Litigation Cost | | | No | 50.85% | | | | | - |
| | TOTAL | | 2,83,14,841.73 | 2,83,14,841.73 | | 0.00 | 0.00 | | 93.07% | 0.00 | 0.00 | 0.00 | 0.00 | |

Note: Corporate Debtor has not provided any books of accounts for collation of claims received from the creditors, since the CIRP is a time bound process, therefore the IRP has verified & collated the claims on the basis of documents provided by the creditors as per annexure to Form B. The number and amount of claims may subsequently change as and when new / fresh claims are received and / or on the basis of information's / clarification, documents /books of accounts are received.

CS Navneet Arora

Interim Resolution Professional of Nayati Healthcare & Research NCR Private limited

Regn No: IBBI/IPA-002/IP-N00128/2017-2018/10345

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Place: **New Delhi**

Dated: **07th August 2024**